

DIVISION BENCH
COURT - II

P-113

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/372(KB)2019
IA(I.B.C)/1007(KB)2023, IA(I.B.C)/18(KB)2024,
IA(I.B.C)/297(KB)2024, IA(I.B.C)/1891(KB)2023,
IA(I.B.C)/200(KB)2024, IA(I.B.C)/1892(KB)2023

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 25TH JUNE 2024

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| IN THE MATTER OF | SESA INTERNATIONAL LIMITED VS AVANI TOWERS PRIVATE LIMITED |
| UNDER SECTION | IBC UNDER SEC 7 |

Appearance (via video conferencing/physically)

Mr. Joy Saha, Sr. Adv.] For the Applicant in IA(I.B.C)/1007(KB)2023,
Mr. Snehashish Chakraborty, Adv.] IA(I.B.C)/18(KB)2024 and IA(I.B.C)/297(KB)2024
Mr. S. K. Bajoria, Adv.]

Mr. R. R. Modi, Adv.] For the Applicant in IA(I.B.C)/200(KB)2024

Mr. Shaunak Mitra, Adv.] For the Resolution Professional
Mr. Orijit Chatterjee, Adv.]
Ms. Swati Dalmia, Adv.]
Ms. Neha Sinha, Adv.]
Mr. Jitendra Lohia] RP-in-Person

Ms. Urmila Chakraborty, Adv.] For the Respondent No. 3 in (SRA)
Ms. Suparna Sardar, Adv.] in IA(I.B.C)/297(KB)2024

Mr. Kumarjit Banerjee, Adv.] For the Suspended Board of Directors
Ms. Sanchari Chakraborty, Adv.]
Mr. Aadil Naushad, Adv.]

ORDER

1. Ld. Sr. Counsel/Counsel/Authorised Representative appearing on behalf of the parties present.

Ar.

2. **IA(I.B.C)/297(KB)2024:**

- a. RP affidavit has been filed by the Victory Iron Works Limited only yesterday.
- b. Ld. Sr. Counsel Mr. Joy Saha appearing for the Victory Iron Works Limited submits that he would obtain instructions in regard to the deletion of paragraphs mention in the said affidavit as agreed to by the SRA. Therefore, let instructions be obtained.
- c. List this matter for further consideration on **04.07.2024**.

3. **IA(I.B.C)/200(KB)2024:**

- a. Ld. Counsel appearing on behalf of the Suspended Board of Energy Properties Private Limited submits that the CIRP admission Order passed by this Adjudicating Authority assailed before the Hon'ble NCLAT and the same appeal has been **dismissed**.
- b. Ld. Authorised Representative appearing on behalf of the Resolution Professional has instructions not to press this application and, therefore, **IA(I.B.C)/200(KB)2024 is dismissed as withdrawn.**

4. List the main CP along with rest of the IAs' for further consideration on **04.07.2024**.

D. Arvind
Member (Technical)

Bidisha Banerjee
Member (Judicial)